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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

REGN. NO, OA 971/86.

M. Kumar
Sh. Asgar Khan Rakshak Versus Union of India.

11.11.1986.

Applicant through counsel Shri A.K. Jha.

The applicant is Rakshak, Kayam Nagar Colony near Trimurti Pharmacy, Industrial Area Bikaner (Rajasthan) in the Railway Protection Force.

In T-200/86 - Attar Singh versus GRPF decided on 28.2.1986, this Tribunal has held that Railway Protection Force is an armed Force of the Union. In view of Section 2(a) of the Administrative Tribunals Act, 1985, the provisions of the Act do not apply to any Member of the Armed Force.

Accordingly this Tribunal has no jurisdiction to consider this matter. The learned counsel for the applicant seeks permission to withdraw the application. The same is allowed. Papers may be returned to the applicant.

D. Surya Rao
(D. Surya Rao)
Member (JM)

11.11.1986.

M. Kumar
(Kaushal Kumar)
Member (AM)

11.11.1986.